

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-25-2020

Edcon Real Estate Developers and others Applicants

Versus

M/s. Despamont Respondent.

Shri A. F. Diniz, Senior Advocate with Shri Ryan Menezes,
Advocate for the applicants.

Coram:- NUTAN D. SARDESSAI, J.

Date :- 2nd June,2020

P.C.:

Heard Shri A. F. Diniz, learned Senior Advocate for the applicants.

2. Looking to the tenor of the order passed by the Appellate Authority ad-interim relief granted in terms of prayer clause (i) which reads as follows:

“(i) That pending hearing and disposal of the second appeal of the applicants, against the Judgment and Order dated 20/03/2020, of the Hon. Real Estate Appellate Tribunal at Panaji, Goa, in Real Estate Appeal

No.1/2020, this Hon'ble Court may be pleased to stay the effect, operation, execution and /or implementation of Judgment and Order dated 20/03/2020, of the Hon'ble Real Estate Appellate Tribunal at Panaji, Goa.”

3. Issue notice to the respondent, returnable on 22/06/2020.

NUTAN D. SARDESSAI,J.

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